

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 119
(IB)-237(ND)2020

IN THE MATTER OF:

Kone Elevator India Pvt. Ltd.	...	Applicant
Vs.		
Three C Facility Management Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 05.07.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kunal Kher, Adv.
For the Respondent : Ms. Shreya Kohli, Adv.

ORDER

As per the order dated 23.03.2021, Learned Counsel for the Corporate Debtor stated that they had filed additional affidavit, which was without seeking permission. Hence, requested time to file appropriate application. Additional documents have come on record but no such application is listed till date.

List for hearing on 13.08.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)